

**IN THE INCOME TAX APPELLATE TRIBUNAL  
(DELHI BENCH 'B' : NEW DELHI)**

**(THROUGH VIDEO CONFERENCE)**

**BEFORE**

**SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
and  
SHRI SANJAY GARG, JUDICIAL MEMBER**

**ITA No.312/Del./2019  
ASSESSMENT YEAR : 2014-15**

Mr. Charat Aggarwal                      Vs.              ITO  
C-612, New Friends Colony,              Ward 28 (3),  
New Delhi-110025                              New Delhi

**(PAN : ACQPA0711N)**

**(APPELLANT)**

**(RESPONDENT)**

**ASSESSEE BY : Sh. R.S.Ahuja, CA**

**REVENUE BY : Sh. Maninder Kaur, Sr. DR**

**Date of Hearing : 22.09.2021  
Date of Order : 22 .09.2021**

**ORDER**

**Per Sanjay Garg , Judicial Member :**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-10, New Delhi, dated 04.12.2018.

2. At the outset, the Ld. Counsel for the assessee has submitted that the assessee has availed VSVS Scheme and that therefore, the present appeal may be dismissed as withdrawn.

3. The assessee, in this respect, has also moved this separate application dated 21.05.2021.

4. In view of the above, the appeal of the assessee is hereby dismissed as withdrawn.

**Order pronounced in open court on this 22<sup>nd</sup> day of September, 2021.**

**Sd/-**

**(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER**

Dated the 22<sup>nd</sup> day of September, 2021

**Binita**

**Sd/-**

**(SANJAY GARG)  
JUDICIAL MEMBER**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT
- 5.CIT(ITAT), New Delhi.

AR, ITAT  
NEW DELHI.